

**SUPREME COURT OF INDIA**

Sheela Wanti

Vs.

State Transport Authority, U.P., Lucknow

(A. D. Koshal and V. R. Krishna Iyer JJ.)

11.03.1980

**ORDER**

The Text below is only a summarized version of the order pronounced

It was held that if there is justification for upgrading the classification of route, it may do so in accordance with Rule 6 of Uttar Pradesh Motor Vehicles Taxation Rules, 1935.